

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/299(KB)2022
IA(I.B.C)/251(KB)2024,
IA(I.B.C)/2061(KB)2023,
IA(I.B.C)/1299(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	RAHUL CARBON COMMERCIALS PRIVATE LIMITED VS NEW HIND SILK HOUSE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Rishi Banerjee, Adv. : For RP
Ms. Prerna Shaha, Adv.

ORDER

1. Ld. Counsel for the RP present.
2. **IA(I.B.C)/251(KB)2024**
 - i. This IA has been filed by Resolution Professional for seeking enlargement of CIRP period by 60 days w.e.f. 5.2.2024. While moving this application, Ld. Counsel for the applicant has placed reliance on paragraph 16 'gg'. Ld. Counsel for the applicant states that a proposal for Resolution Plan has been received which is under consideration by the CoC.
 - ii. Ld. Counsel while seeking enlargement of time has placed reliance upon *Essar Steel India Ltd. Committee of Creditors v. Satish Kumar Gupta (2020) 8SCC 531*.
 - iii. In view of the position stated above, we allow this application to the extent of enlarging the time by 60 days' from today. RP should endeavour to complete the entire process within the extended period.
 - iv. IA is allowed and **disposed of**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**